

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.220-IA/120(AHM)2022
ITEM No.221-IA/1056(AHM)2023
in
IA/119(AHM)2022
in
CP(IB) 169 of 2019

Proceedings under Section 7 IBC

IN THE MATTER OF:

Canara Bank
V/s
Nakoda Ltd

.....Applicant

.....Respondent

Order delivered on 23/04/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant/Liquidator :Mr. Arjun Sheth, Adv. a.w. Mr. Rajeev Chawla, Adv.
For the Respondent :Ms. Maithali Adv. For R-1 & R-2
Mr. Prakash Jani,Sr. Adv For R-2
Mr. S.K Gupta, Adv a.w Mr. Yash Palan For R-3
None for R-4

ORDER

As per last order now written submission has been filed by the applicant. No written submission has been filed by the respondents. The counsels appearing for R-3 submits that their comments filed in the last day of hearing be treated as their submissions. Ld. Counsel for the R-1 and R2 undertook to file their written submissions within two to three days. Ld. Counsel appearing for Income Tax Department also seeks indulgence to file affidavit stating the status of the properties qua the attachment let needful be done within 7 days. Further on perusal of the last order no waiver application is listed today qua the cost imposed by this Tribunal upon R-3.

Ld. Counsels appearing for R-3 submits that IA which was filed which has now been numbered today and will be listed in due course.

We have heard substantial arguments to all the parties in the matter.

Re-list on 01.05.2024.

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**SAMEER KAKAR
MEMBER (TECHNICAL)**

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**SHAMMI KHAN
MEMBER (JUDICIAL)**